

**GOVERNMENT OF INDIA
OVERSEAS INDIAN AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:302
ANSWERED ON:22.07.2015
E-migration System
Ramachandran Shri Krishnan Narayanasamy

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether E-migration system introduced by the Government for the overseas recruitment of employees is not working properly and if so, the details of action taken for rectification of the complaints;
- (b) whether any alternative arrangement was made for recruitment to overcome the difficulties due to faulty system and if so, the details thereof;
- (c) whether the Government has received representation from the State of Kerala regarding the fault in the system;
- (d) if so, the action taken thereon; and
- (e) whether the Government proposes to relax the stringent conditions considering the difficulties for the recruitment and if so, the details thereof?

Answer

MINISTER OF STATE FOR OVERSEAS INDIAN AFFAIRS
GENERAL V.K. SINGH (RETD.)

(a) to (e) The e-migrate system was set up to facilitate emigration of ECR category emigrants going to notified countries by reforming the recruitment process through the use of technology. It was made operational with effect from 25th September 2014 and till 30th June 2015 a total of 6,71,996 emigration clearances have been granted online. Technical support and assistance is being provided by dedicated helpdesk to various stake holders.

Letter have been received from the Government of Kerala stating, inter alia, that the e-migrate system is not yet fully operational.

The performance of the e-migrate system is closely monitored, in consultation with the stake holders concerned, to make any course correction which are required. In particular, Indian Mission have been requested to expedite the registration of Foreign Employers on e-migrate system.